

[Translation]

Newspaper Industry

2525. SHRI SHRAVAN KUMAR PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether newspaper industry is facing the scarcity of newsprint;

(b) if so, the nature and extent of scarcity, indicating the requirement and availability of newsprint for the current year; and

(c) the steps taken to meet the shortage?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAJESH PILOT): (a) to (c). As against the estimated demand of 6.00 lakh metric tonnes of standard newsprint in the country for the current year, the production of indigenous standard newsprint is expected to be 3.80 lakh metric tonnes. The short-fall in supply is met by allowing the newspapers to import the entitled quantities of newsprint.

Separation of Judiciary from Executive

2526. DR. JAYANTA RONGPI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are certain areas where judiciary is not separated from the executive;

(b) if so, the details of such areas; and

(c) the steps proposed to end the judicial power to executive magistrates in those areas in the interest of natural justice?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) The Code of Criminal Procedure, 1973 has sought to ensure the separation of the judiciary from the executive on all India basis by providing for a new set up of criminal courts. The extent of applicability of the Code is governed by section 1 of the Code read with the relevant provisions of the Constitution. Information regarding the areas where the code is not applicable is being collected and will be laid on the Table of the House.

[English]

Captive Coal Mines by Cement Industry

2526A. SHRI BOLLA BULLI RAMAIAH: Will the Minister of COAL be pleased to state:

(a) whether the Government propose to allow cement industry to set up captive coal mines for the manufacture of cement and for captive power generation; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) and (b) Government has already amended the Coal Mines (Nationalisation) Act,

1973 on 9.6.1993 to allow private sector participation in coal mining for power generation, for setting up of coal washeries and for other end uses to be notified by the Government from time to time, in addition to the existing provision permitting captive mining for making iron and steel. Fourteen coal mining blocks have since been allocated to organisations interested in developing power/steel plants. The existing provisions do not permit captive coal mining by cement producers.

11.19 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock

[MR. SPEAKER in the Chair]

RESOLUTION RE: FIFTIETH ANNIVERSARY OF THE UNITED NATIONS

[English]

MR. SPEAKER : Now, I am putting before the House this Resolution for adoption:

This House.

RECALLING the determination of the peoples of the world, in the aftermath of the Second World War, to save future generations from the scourge of war through the establishment of the United Nations as a forum for resolving global problems and for the betterment of conditions of economic and social well-being through cooperative action;

CONSCIOUS of the unique contribution made by this world organisation over the last forty nine years to peace, security and development;

ALSO CONSCIOUS that notwithstanding the efforts of the United Nations, international economic relations continue to be characterized by inequality, domination and exploitation, eradication of poverty remains a distant goal, and serious armed conflicts persist in the world;

CONSIDERING that the 50th Anniversary of the United Nations provides an important occasion for governments and peoples around the world to rededicate themselves to the purposes and principles of the United Nations and to reaffirm their commitment to work for ushering in a new era of global peace and economic and social development of all peoples on the basis of equality and justice;

(1) WELCOMES the decision of the United Nations General Assembly to commemorate the 50th Anniversary in an appropriate manner in furtherance of the theme "We, the peoples of the United Nations....united for a better world";

(2) REITERATES its belief that as the United Nations, the embodiment of multilateralism is uniquely placed to promote a more just, equitable, prosperous and secure world order, it should be strengthened to reflect current political and economic realities and contribute to enhancing the common welfare on the basis of

international cooperation, mutual respect and global partnership;

(3) REAFFIRMS our abiding commitment to the United Nations, and reiterates our determination to build upon the achievements of the United Nations Organisation and utilise its potential in order to advance our shared aspirations of peace, security and prosperity;

(4) HOPES that the restructuring and strengthening of the United Nations including the Security Council will reflect current realities and enable it to realise the principles and purposes enshrined in its Charter, for the interest of peace and progress of all humankind

The Resolution was adopted unanimously

MR. SPEAKER : This Resolution will be forwarded to the Secretary General of the United Nations.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again at 2.05 p.m.

12.06 hrs.

The Lok Sabha then adjourned till five minutes past Fourteen of the Clock.

14.05 hrs.

The Lok Sabha reassembled at five minutes past Fourteen of the Clock

[SHRI P.C. CHACKO *in the Chair*]

(Interruptions)

MR. CHAIRMAN: Now we shall take up Paper to be Laid on the Table.

14.08 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of National Institute for Mentally Handicapped, Secunderabad for 1993-94

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Sitaram Kesri, I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1993-94 alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Mentally Handicapped, Secunderabad, for the year 1993-94.

[Placed in Library. See No. L.T. 6872/94]

Review on the working of and Annual Report of Neyveli Lignite Corporation Limited, Neyveli for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri P.A. Sangma, I beg to lay on the Table:—

- (1) A copy of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1993-94.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6873/94]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 1994-95.

[Placed in Library See No. L.T. 6874/94]

Review on the working of the Annual Report of Mineral Exploration Corporation Limited Nagpur for 1993-94 etc.

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): Sir, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1993-94.
- (ii) Annual Report of the Mineral Corporation Limited, Nagpur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6875/94]

- (2) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1993-94.

- (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6876/94]

Notifications under Cinematograph, Act, 1952

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF